

accommodation to such officers on priority basis?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). The employees working in offices maintaining Special Department Pools are allotted accommodation from their respective pools. However, if they join on office eligible for General Pool Residential Accommodation (GPRA) on deputation, they are allotted accommodation from the general pool of their entitlement if their turn is covered. In case their turn is not covered for the entitled type, they are allotted General Pool accommodation on ad-hoc-basis in the next below category, to enable them to vacate the Department pool accommodation occupied by them.

Implementation of NCR Plan

1299. SHRI RAMSHIRAY PRASAD SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the National Capital Region Plan has not been implemented so far by the participating States; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) It is not correct to say that the NCR Plan not so far been implemented by the participating States.

(b) Does not arise in view of answer to (a) above.

[*Translation*]

Sewerage schemes of Gujarat Government

1300. SHRI KASHIRAM RANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government have received sewerage schemes from the

Government of Gujarat;

(b) if so, the details thereof;

(c) the details of schemes accorded approval; and

(d) the details of those schemes which has been rejected and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). The Ahmedabad Urban Development authority has submitted a technical feasibility report for providing sewerage and sewage treatment facilities in West Ahmedabad Urban Complex Area to the Central Public Health and Environmental Engineering Organisation in this Ministry for clearance from technical angle. The estimated cost of the projects is Rs. 470 crores which is proposed to be implemented in two parts.

(c) The above scheme has been referred to the Ahmedabad Urban Development authority for modification.

(d) Does not arise.

[*English*]

Production by Pepsi Foods Limited

1301. SHRI SYED SHAHABUDDIN: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the total value of production by Pepsi Foods Limited since its inception upto March 31, 1992;

(b) the break-up by major items of production;

(c) the total value of exports during the same period with item-wise break-up;

(d) the percentage of production which has been exported by value, item-wise and volume-wise;

(e) the total investment by the company in foreign exchange and in rupees;